

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ORDER SHEET

OA/MA/RA/CP NO. 723 OF 2004

Applicant/s B.K. Joshi Respds. VOI & Ors

Advocate for Applicant/s Sri R.G. Soni Advocate for Respondent/s Sri Anil Kumar

Notes of the Registry	Orders of the Tribunal	Sheet No.24
	<p style="text-align: right;">OA No. 723/04</p> <p><u>25.05.2010</u> <u>Hon'ble Mr. S.N. Shukla, AM</u></p> <p>Sri R.G. Soni, learned counsel for the applicant has sent illness slip. Sri Anil Kumar, learned counsel for the respondents.</p> <p>Earlier order dated 12.03.2010 was passed and 04 weeks time was granted at the request of applicant's counsel for filing suppl. affidavit with regard to the documents sought to be relied upon by the applicant. The record shows that on following earlier occasions learned counsel for the applicant Sri R.G. Soni has sent illness slips. In the reverse order the dates are as under:-</p> <p>"25.05.2010, 08.02.2010, request for adjournment on 09.01.2009, 15.12.2008, 21.04.2008, 14.02.2008, again illness slips on 06.11.2007, 08.10.2007, 08.03.2007, 13.11.2006, 19.09.2006, 16.05.2006....."</p> <p>Needless to say that this case is being very old relating to the year 2004, keeping this OA pending for not so convincing reasons is not in the interest of speedy judicial process. These facts have been recorded with the objective of emphasizing facts that unless all parties cooperate it may not always possible for the Court to come to a decision which is based purely on facts. However, at this stage this case is not been adjudicated on merit but it is dismissed in default for want of prosecution.</p> <p style="text-align: right;">AM</p>	

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Contd. On Sheet No. _____